

**Notifications under Indian Telegraph Act, 1885 and Indian wireless Telegraphy Act, 1933**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON) : I beg to lay on the Table :—

(1) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885 :—

(i) The Indian Telegraph (Fourth Amendment) Rules, 1981, published in Notification No. G.S.R. 920 in Gazette of India dated the 10th October, 1981.

(ii) The Indian Wireless Telegraphy (Commercial Radio Operators Certificate of Proficiency and Licence to operate Wireless Telegraphy) Amendment Rules, 1981 published in Notification No. G.S.R. 1022 in Gazette of India dated the 14th November, 1981. [Placed in Library See No. LT-2972/81]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933 :—

(i) The Indian Wireless Telegraphy (Possession) (Amendment) Rules, 1981, published in Notification No. G.S.R. 777 in Gazette of India dated the 15th August, 1981.

(ii) The Indian Wireless Telegraphy (Possession) (Amendment) Rules, 1981, published in Notification No. G.S.R. 903 in Gazette of India dated the 3rd October, 1981.

[Placed in Library See No. LT-2973/81]

**RE. DISCUSSION UNDER RULE 193**

MR. SPEAKER : Today we are going to have a discussion on the situation arising out of the conspiracy by separatist elements against the integrity of the country. I would like the Members to take part in the discussion today and be present in the House because last time when this important issue was taken up for discussion, we had to adjourn due to lack of quorum. I will not appreciate that again. This is a very important issue and when this is set for discussion it should be discussed properly and thoroughly. It is a very important

thing and we must do our duty by participating in it.

SHRI ATAL BIHARI VAJPAYEE (New Delhi) : Why not take it up at 2 PM ?

MR. SPEAKER : This is to be taken up at 3 p.m.

SHRI ATAL BIHARI VAJPAYEE : Even before that it can be taken up immediately after lunch hour.

MR. SPEAKER : I will carry out as you like. I will see.

**12.04 HRS.**

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**Agitation by farmers for remunerative price for cotton**

SHRI ARJUN SETHI (Bharatpur) : I call the attention of the Minister Commerce to the following matter of urgent public importance and request that he may make a statement thereon :

“The reported agitations by farmers for remunerative price for cotton in different parts of the country, particularly in Maharashtra”

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE) : Sir, Under Section 24 of the Maharashtra Raw Cotton (Procurement, Processing and Marketing) Act, 1971, at the commencement of every cotton season the Cotton Coordination Committee established under sub-section (ii) ibid has to recommend to the State Government the guaranteed prices for the different varieties or grades of cotton and such prices are to be notified in the Official Gazette by the State Government. The Committee consists of four representatives of the Central Government and four of the State Government. For the year 1981-82 the Government of Maharashtra is aware that the guaranteed prices will be the same as during 1980-81. It is understood that the Maharashtra Marketing Federation has been paying the aforesaid prices and there has not been any difficulty in making payment on account of any uncertainty in this behalf. It would be clear that there is neither any uncertainty nor any responsibility on the part of the Central Government to fix prices.